

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

M.A. NO.784 OF 2018

IN

I.A. NO.34714 of 2018

IN

Civil Appeal NO.5359 of 2010

SOCIETY OF INDIAN AUTOMOBILE MANUFACTURERS

Appellant(s) /  
Applicant(s)

VERSUS

GYAN PRAKASH & ORS.

Respondent(s)

O R D E R

Taken on Board.

Application for directions is dismissed as withdrawn, as Mr. Mukul Rohatgi, learned senior counsel appearing for the applicant, submits that the matter is still pending in the High Court.

.....J.  
(ADARSH KUMAR GOEL)

.....J.  
(ROHINTON FALI NARIMAN)

.....J.  
(UDAY UMESH LALIT)

New Delhi,  
March 23, 2018.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SI.A. NO.34714 of 2018INCivil Appeal NO.5359 of 2010

SOCIETY OF INDIAN AUTOMOBILE MANUFACTURERS

Appellant(s) /  
Applicant(s)

VERSUS

GYAN PRAKASH &amp; ORS.

Respondent(s)

(Application for Directions pursuant to Order dated 23.02.2018  
passed by this Court in Civil Appeal NO.5359 of 2010)

Date : 23-03-2018 This application was mentioned today.

CORAM :

HON'BLE MR. JUSTICE ADARSH KUMAR GOEL  
HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN  
HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant (s)

M/s. Dua Associates

For Applicant (s)

Mr. Mukul Rohatgi, Sr. Adv.  
Mr. R.N. Karanjawala, Adv.  
Mr. Amar Dave, Adv.  
Ms. Nandini Gore, Adv.  
Mr. Mohit Mudgal, Adv.  
Mr. Sushil Jethmalani, Adv.  
For Karanjawala & Co.

For Respondent(s)

Mrs. Rachna Gupta, AOR

Caveator-in-person

M/S. M. V. Kini &amp; Associates

Respondent-in-person

UPON being mentioned the Court made the following

O R D E R

I.A. NO.34714 of 2018 is taken on Board.

In terms of the signed order, application is dismissed as  
withdrawn.

(MAHABIR SINGH)  
COURT MASTER

(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER

(Signed order is placed on the file)

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S  
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HON'BLE MR. JUSTICE UDAY UMESH LALIT

For Appellant (s) M/s. Dua Associates

For Applicant (s) Mr. Mukul Rohatgi, Sr. Adv.  
Mr. R.N. Karanjawala, Adv.  
Mr. Amar Dave, Adv.  
Ms. Nandini Gore, Adv.  
Mr. Mohit Mudgal, Adv.  
Mr. Sushil Jethmalani, Adv.  
For Karanjawala & Co.

For Respondent(s) Mrs. Rachna Gupta, AOR

Caveator-in-person

M/S. M. V. Kini &amp; Associates

Respondent-in-person

UPON being mentioned the Court made the following

O R D E R

M.A.NO.784/2018 in I.A. NO.34714 of 2018 is taken on Board.

In terms of the signed order, application is dismissed as  
withdrawn.(MAHABIR SINGH)  
COURT MASTER(PARVEEN KUMARI PASRICHA)  
BRANCH OFFICER

(Signed order is placed on the file)